

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8425/2010

(From the judgement and order dated 03/11/2009 in
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CMWP No. 48134/2008

HAZI SHAFAT HUSAIN

Petitioner(s)

VERSUS

SANJEEDA PARVEEN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim
relief and office report))

Date: 09/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr. S.Wasim A.Qadri,Adv.
Mr. Ron Bastian, Adv.
Ms. Saima Bakshi, Adv.
Mr. Minnat Ullali, Adv.
Mr. Lakshmi Raman Singh,Adv.

For Respondent(s) Mr. Altaf Ahmad, Sr. Adv.
Mr. Vivek Gupta,Adv.
Mr. Tarun Goel, adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Since the respondent No.1 is represented on
caveat, service on the said respondent is dispensed
with. Let notice be served on the other
respondents in the usual course.

The respondents will be entitled to file
their respective counter affidavits to the Special
Leave Petition within six weeks; rejoinder, if any,

SLP(C)8425/10

-2-

may be filed within four weeks thereafter.

In the meantime, the parties are directed to
maintain status quo as of today as regards

possession.

(Sheetal Dhingra)
Court Master

(Vijay Dhawan)
Asstt. Registrar